

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH.**

O.A.No.89/2009
Dated the 12th day of February, 2009

CORAM :

HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Ms K.NOORJEHAN, ADMINISTRATIVE MEMBER

Mr Saji S
T C 14/1262,
Padunjattil House, Kumarapuram,
Medical College P.O., .. .
Thiruvananthapuram-11 .. . Applicant

By Advocate Mr Vishnu S Chempazhanthiyil

V/S

1 The Senior Superintendent of Post Offices,
Thiruvananthapuram North Postal Division,
Thiruvananthapuram.

2 Union of India, represented by its
Chief Post Master General,
Kerala Circle, Thiruvananthapuram ... Respondents

By Advocate Mr S Abhilash ACGSC

This application having been heard on 12.02.2009 the Tribunal on the same day:delivered the following

(ORDER)

HON'BLE MR GEORGE PARACKEN, JUDICIAL MEMBER

The applicant is a candidate for recruitment to the post of Postal Assistant at Trivandrum North Postal Division against one reserved post under Ex-Servicemen quota. According to him, as per the merit list, the first and second rank holders have declined appointment and the third and fourth rank holders are engaged in the State Bank of India under Ex-service men quota. He has, therefore, contented that he is the next eligible person to be appointed as Postal Assistant as per the merit list drawn in accordance with the selection

already made by respondents. In this regard he has also obtained information under the Right to Information Act according to which he is placed at the 5th rank and no posting has been done so far as the other candidates have not turned up.

2 Applicant has given Annexure A-4 representation to the Chief Postmaster General, Kerala Circle and the Sr Superintendent of Post Offices, Trivandrum North Division stating the aforesaid facts and requesting him to consider his claim for appointment as Postal Assistant ex-servicemen quota.

3 In view of above facts and circumstances of the case, we are disposing of this OA with a direction to the 1st respondent to consider the Annexure A-4 representation of the applicant in consultation with the second respondent and communicate the decision to the applicant within 30 days of receipt of the same. There shall be no orders as to costs.


K.NOORJEHAN
ADMINISTRATIVE MEMBER


GEORGE PARACKEN
JUDICIAL MEMBER

abp